

**Progress of Irrigation Projects of
Vidisha District (M.P.)**

3552. SHRI PRATAP BHANU SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government had cleared in 1981-82 two medium irrigation schemes namely Bah and Sagad Irrigation Projects for Madhya Pradesh to be executed under World Bank assistance Programme;

(b) whether the projects are still under construction, if so, at what stage and the reasons for delay; and

(c) the time by which these projects are likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c). The projects are at initial stage of construction. The delay in construction of these two projects is due to non-clearance of necessary forest land. The Projects are spilling over to VIII plan. Commissioning of the projects will depend on the progress of works after release of necessary forest land.

Survey of Sea-Erosion Prone Areas

3553. SHRI VIJAY N. PATIL:
SHRI AMARSINH RATHAWA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have done any survey of those areas which are prone to sea erosion;

(b) if so, the area identified as sea-

erosion prone, State-wise;

(c) the estimated damage caused to irrigated land due to sea erosion; and

(d) the steps taken by Beach Erosion Board in collaboration with the irrigation department of State Governments to tackle the problems of those areas that are prone to sea-erosion?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) and (b). Nearly 85 per cent of the coastline in Kerala and 26 per cent in Karnataka is reported to be affected by sea erosion. The problem in other coastal States is not appreciable and occurs in isolated patches.

(c) Mostly, coconut plantation, coastal communication lines and hutments are affected by sea erosion, whereas damage to the irrigation lands is minimal which are situated away from the beaches due to prevalence of tides and saline water.

(d) The Beach Erosion Board comprising the representatives from the Irrigation Departments of the maritime States, *inter alia* lays down the general principles of design and construction techniques of anti-erosion works, reviews the performance and suggests improvements thereon.

[Translation]

Deletion of Rule 20 (1A)

3554. SHRI HARISH RAWAT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any demand has been made to amend the Code of Civil Procedure for deletion of its rule 20 (1A);